

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

OA. No. 189 of 2024/EZ

Ranjit Choudhry

..... Petitioner

Verses

The State of Bihar and others

..... Respondents

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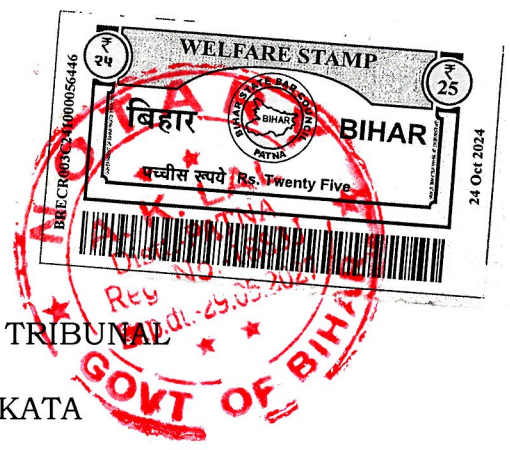
Dated:

Place: Patna

Filed by

Anamika Pandey, Adv
legumjure@gmail.com

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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

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Ranjit Choudhry

..... Petitioner

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..... Respondents

Affidavit on Behalf of the Respondent No. 05

State Environment Impact Assessment Authority (SEIAA) BIHAR

I, Abhay Kumar, Son of Late Sheodayal Sharma, aged about 50 years, by occupation service, resident of Jalalpur City, Ramjaipal Road, Patna, Bihar, do hereby solemnly affirm and state as follows:-

Handwritten notes:
Who is identified by Advocate...
solemnly affirmed and declared contents of his affidavit apart from this nothing stamp/Courtees etc. 1/3 3 & Subrule 47
Article 174: 286 before
A.K. Lal
Notary Court

1. That I am at present posted as Member Secretary of the State Environment Impact Assessment Authority, Bihar.

2. That I am well acquainted with the facts and circumstances of the case.

3. That I have gone through the contents of the application and have Fully understood the same.

4. That, the applicant, in the application, has impleaded the State Environment Impact Assessment Authority (SEIAA for short) as Respondent No. 1, as also the applicant has impleaded other



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Respondents representing the State Government and Bihar State Pollution Control Board.

5. That it is stated that SEIAA is an instrumentality of the Central Government being created under the Environment Impact Assessment Notification 2006 (as amended from time to time) (hereinafter referred to as 'the EIA notification' for brevity) issued by the Central Government represented through the Ministry of Environment, Forest and Climate Change, Government of India, New Delhi. The said statutory notification was issued under the provisions of the Environment (Protection) Act, 1986.
6. That it is stated that role of the SEIAA is to consider and grant Environmental Clearances as per the Schedule mentioned in the EIA Notification as amended from time to time.
7. The present appeal assailing the Environmental Clearance (EC in short) is, however, vehemently contested and opposed, as the EC was granted as per the EIA Notification, 2006.
8. That, based on the materials available in the connected file in the Secretariat of SEIAA pertaining to the project in question, following facts emerge: -
 - a. The project site is situated at Aurangabad Son 04 sand Ghat, comprising within Mauza Shamsbernagar, Village :- Daudnagar, P.O :- Shamsbernagar P.S Daudnagar, District



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:- Aurangabad , on Sone River in the State of Bihar.

- b. The Project Proponent/sand settlee is M/s Om Enterprises.
- c. Environmental Clearance was issued under F. No. SIA/1(a)/2053/2022 on 13.07.2023. **Acopy of the Environmental Clearance dated 13.07.2023 is annexed as Annexure- A**
- d. The project site is situated at Aurangabad Son 09 sand Ghat, comprising within Mauza Tejpura, Village :- Tejpura Block :- Obra District :- Aurangabad , on Sone River in the State of Bihar.
- e. The Project Proponent/sand settlee is M/s Gautam Filling Centre.
- f. Environmental Clearance was issued under F.No. SIA/1 (a)/2089/2022 on 28.08.2023. **Acopy of the Environmental Clearance dated 28.08.2023 is annexed as Annexure- B**
- g. The project site is situated at Aurangabad Son 21 sand Ghat, comprising within Mauza + Village :- Gothauli Block :- Barun District :- Aurangabad , on Sone River in the State of Bihar.
- h. The Project Proponent/sand settlee is M/s Gautam Filling Centre.

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i. Environmental Clearance was issued under F. No. SIA/1 (a)/2052/2022 on 13.07.2023. **A copy of the**

Environmental Clearance dated 13.07.2023 is annexed as Annexure- C

9. On the Method of mining, clause 5, (Semi-mechanized, preferably manual method shall be used for the river bed mining). It is the responsibility of the District administration and Mines and Geology Department, Govt of Bihar to ensure that mining is being done as per the conditions contained in the environmental clearance. It is also the responsibility of the District administration and Mines and Geology Department, Govt of Bihar to control the illegal mining activities.

10. It is most respectfully submitted that, the Ministry has formulated the new guidelines i.e. "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) supplemental to the existing guidelines i.e. Sustainable Sand Management Guidelines 2016 (SSMG-2016), which focus on the effective monitoring of the sand mining since from the identification of sand mineral sources to its dispatch and end-use by consumers and the general public. Further, this document will serve as a guideline for collection of critical information for enforcement of the regulatory provision(s) and also highlights the essential



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infrastructural requirements necessary for effective monitoring to ensure Sustainable Sand Mining. Further, EMGSM-2020 & SSMG-2016 shall be read and implemented in sync with each other. In case, any ambiguity or variation between the provisions of both these document arises, the provision of EMGSM-2020 will prevail.

11. Further, sand mining is regulated in terms of the Mines and Minerals (Development and Regulation Act), 1957 [MMDR Act] and the Mineral Concession Rule framed by the concerned State Governments. The State Government is empowered to formulate the rules for preventing illegal mining, transportation and storage of minerals(including sand) by exercising the powers conferred by section 23(C) of the Mines and Minerals (Development and Regulation) Act, 1957.

12. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act 1986. It is humbly submitted that, the State Pollution Control Board is the Nodal Authority to deal with cases related to pollution or environment management.

That, in view of the aforementioned facts and circumstances,



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this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s).

14. The answering respondent seeks leave of this tribunal to file a separate affidavit dealing with any other allegation, if so necessary.
15. That the statements made in Paragraphs 1 to 7 and 9 to 13 are true to my personal knowledge, whereas those made in Paragraphs 8 are based on the records and rest are my humble submission.

Abhay Kumar

(Deponent)

Prepared in my Office &

Identified by me

Abhay, Ab
Advocate 24.10.24



VERIFICATION

Verified at Patna by the Deponent named on this the TH day of October, 2024 and I do hereby verify that all the facts mentioned in the affidavit are true to my Knowledge and no part thereof is false and nothing material has been concealed there from.

Abhay Kumar
DEPONENT

Dated: 24.10.24

Place: Patna





सत्यमेव जयते
भारत सरकार



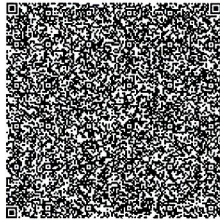
आधार

भारत सरकार
Government of India

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

नामांकन क्रम/ Enrolment No.: 0013/66005/02993

To
अभय कुमार
Abhay Kumar
S/O: Sheo Dayal Sharma,
401,Ganga-4,
Jalalpur City,
Ramjaipal Road,
Beily Road Patna,
VTC: Dinapur-Cum-Khagaul,
PO: Danapur Cantt,
Sub District: Danapur,
District: Patna,
State: Bihar,
PIN Code: 801503,
Mobile: 7033039319



आपका आधार क्रमांक / Your Aadhaar No. :

3006 3965 3108

VID : 9131 5703 9008 4400

मेरा आधार, मेरी पहचान



भारत सरकार
Government of India



आधार

Aadhaar no. issued: 21/02/2015



अभय कुमार
Abhay Kumar
जन्म तिथि/DOB: 17/03/1974
पुरुष/ MALE

आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं।
इसका उपयोग सत्यापन (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड/
ऑफलाइन एक्सएमएल की स्कैनिंग) के साथ किया जाना चाहिए।
**Aadhaar is proof of identity, not of citizenship
or date of birth.** It should be used with verification (online
authentication, or scanning of QR code / offline XML).

3006 3965 3108

मेरा आधार, मेरी पहचान



सत्यमेव जयते
Government of India



AADHAAR

सूचना / INFORMATION

- आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं। जन्मतिथि आधार नंबर धारक द्वारा प्रस्तुत सूचना और विनियमों में विनिर्दिष्ट जन्मतिथि के प्रमाण के दस्तावेज पर आधारित है।
- इस आधार पत्र को यूआईडीएआई द्वारा नियुक्त प्रमाणीकरण एजेंसी के जरिए ऑनलाइन प्रमाणीकरण के द्वारा सत्यापित किया जाना चाहिए या ऐप स्टोर में उपलब्ध एमआधार या आधार क्यूआर कोड स्कैनर ऐप से क्यूआर कोड को स्कैन करके या www.uidai.gov.in पर उपलब्ध सुरक्षित क्यूआर कोड रीडर का उपयोग करके सत्यापित किया जाना चाहिए।
- आधार विशिष्ट और सुरक्षित है।
- पहचान और पते के समर्थन में दस्तावेजों को आधार के लिए नामांकन की तारीख से प्रत्येक 10 वर्ष में कम से कम एक बार आधार में अपडेट कराना चाहिए।
- आधार विभिन्न सरकारी और गैर-सरकारी फायदों/सेवाओं का लाभ लेने में सहायता करता है।
- आधार में अपना मोबाइल नंबर और ईमेल आईडी अपडेट रखें।
- आधार सेवाओं का लाभ लेने के लिए एमआधार ऐप डाउनलोड करें।
- आधार/बायोमेट्रिक्स का उपयोग न करने के समय सुरक्षा सुनिश्चित करने के लिए आधार/बायोमेट्रिक्स लॉक/अनलॉक सुविधा का उपयोग करें।
- आधार की मांग करने वाले सहमति लेने के लिए बाध्य हैं।
- Aadhaar is proof of identity, not of citizenship or date of birth (DOB). DOB is based on information supported by proof of DOB document specified in regulations, submitted by Aadhaar number holder.
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- Documents to support identity and address should be updated in Aadhaar after every 10 years from date of enrolment for Aadhaar.
- Aadhaar helps you avail of various Government and Non-Government benefits/services.
- Keep your mobile number and email id updated in Aadhaar.
- Download mAadhaar app to avail of Aadhaar services.
- Use the feature of Lock/Unlock Aadhaar/biometrics to ensure security when not using Aadhaar/biometrics.
- Entities seeking Aadhaar are obligated to seek consent.



भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

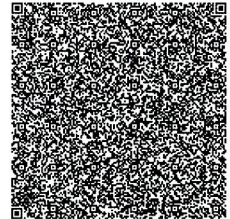


AADHAAR

पता:
आत्मज: शिव दयाल शर्मा, 401, गंगा-4, जलालपुर नगर,
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Abhay Kumar

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ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), BIHAR)

To,

The owner
RANGESH GAUTAM
Ward No.-09, Near Church, Daudnagar, Aurangabad, Bihar -824143

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/BR/MIN/429676/2023 dated 24 May 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC23B001BR199782 |
| 2. File No. | SIA/1(a)/2053/2022 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Proposed Sand Mining Project of Area 86.85 Ha at Aurangabad Ghat 04 on Sone River of District-Aurangabad State-Bihar. |
| 7. Name of Company/Organization | RANGESH GAUTAM |
| 8. Location of Project | BIHAR |
| 9. TOR Date | N/A |

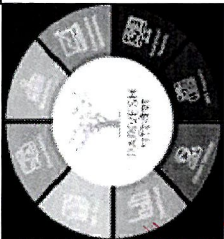
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 13/07/2023

(e-signed)
Mr. Sudhir Kumar
Member Secretary
SEIAA - (BIHAR)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, BIHAR

F. No.:- SIA/1(a)/2053/2022

Sub: Proposed Sand Mining Project on Son River at "Aurangabad Son 04" Sand Ghat, at Mauza:- Shamsdernagar, Village:- Daudnagar, P.O.:- Shamsdernagar, P.S.:- Daudnagar, District:- Aurangabad, State:- Bihar; Area:- 86.85 Ha [Total Production Capacity:- 1563300 cum per Annum] – Environmental Clearance regarding.

- Reference:-**
1. MoEF&CC ToR Proposal No. - SIA/BR/MIN/408550/2022, MoEF&CC EC Proposal No. - SIA/BR/MIN/429676/2023 & SEIAA File No.:- SIA/1(a)/2053/2022.
 2. Scrutiny fee submission dated 02-12-2022.
 3. ToR issued date 12-01-2023.
 4. Final EIA submission dated 29-05-2023.
 5. SEAC meeting held on 10-06-2023 (For EC).
 6. SEIAA meeting held on 01-07-2023 (For EC).

Sir,

This has reference to your online application for River Sand Mining by M/s **Om Enterprises** for Mining of **Aurangabad Son 04** Sand Ghat on Son River of District:- Aurangabad, State:- Bihar. The details of the projects as mentioned in application are as below:-

Sl. No.	Item	Details
1.	Name of the project	Proposed Sand Mining Project on Son River at "Aurangabad Son 04" Sand Ghat
2.	Area of the project	86.85 Ha
3.	Proposed Production	1563300 cum per Annum
4.	Name of River	Sone River
5.	Name of Mineral	Sand
6.	Location of the Project	Khata No.:- 1293, Khasra No.- 6156, Mauza:- Shamsdernagar, Village:- Daudnagar, P.O.:- Shamsdernagar, P.S.:- Daudnagar, District:- Aurangabad, State:- Bihar.



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7.	Latitude & Longitude	Corner 1 - 25° 05' 37.6080" N 84° 25' 56.1360" E Corner 2 - 25° 05' 48.3720" N 84° 25' 52.8960" E Corner 3 - 25° 05' 33.8280" N 84° 26' 44.1600" E Corner 4 - 25° 05' 25.6560" N 84° 26' 40.4160" E Corner 5 - 25° 05' 12.2640" N 84° 26' 33.1800" E Corner 6 - 25° 05' 20.1120" N 84° 26' 04.3080" E Corner 7 - 25° 05' 29.7960" N 84° 26' 00.8880" E
8.	Water Requirement	Domestic Water – 01 KLD Dust Suppression – 05 KLD Green Development – 2.61 KLD Total Water Requirement – 8.61 KLD
9.	Manpower	99
10.	Project Cost of Project Site	Total Project Cost - 266044500/- Environment Management Plan Cost Capital Cost - 18.65 Lakhs Recurring Cost - 7.94 Lakhs

PREMISES OF THE ENVIRONMENTAL CLEARANCE

This Environmental Clearance is being issued on the premises which have been substantiated / described in detail in the format of application along with enclosed affidavits / certificates / undertakings etc. furnished therewith by the project proponent:-

- (i) Information provided, descriptions mentioned are complete, true and actual and no relevant fact has been concealed to obtain Environmental Clearance deceitfully by the project proponent.
- (ii) River Sand Mining shall not be done in rainy Season (mid June to mid October) of each calendar year.
- (iii) The Environmental Clearance holder shall take all possible precautions and safeguards for protection of Environment and control of pollution as well as road safety and mining shall be done in socially responsible manner.

Air, water, Noise pollution and visual impact due to mining operations / extraction / Transportation of mined mineral / over burden etc. shall be kept within prescribed limits in the operational area.

- (iv) Mining shall only be done after obtaining valid mining lease / permit from the competent authorities and operations shall take place only within validity period of lease / permit.

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All the provisions made and restrictions imposed as covered in the relevant minor mineral Rule, shall be complied with, particularly regarding EMP.

- (v) *Dept. of Mines & Geology, Govt. of Bihar shall keep a strict vigil in the compliance of relevant provisions of applicable Bihar Minerals (Concession, Prevention of Illegal mining, Transportation and Storage) Rule 2019 and its amendment especially scientific execution of mining plan (as approved by them themselves) and report violations if any is found as well as action taken for the same.*
- (vi) Project Proponent shall submit (to the SEIAA, Bihar, Regional Office of MoEF&CC at Ranchi, Bihar State Pollution Control Board) six monthly compliance report with evidence of the conditions within a fortnight after the end of every six month till validity period of Environmental Clearance.
- (vii) *Environmental Clearance shall be liable to be revoked if furnished information, provided description / Certificates / Affidavits / Undertaking etc. are found false / concocted at any stage of its validity.*
- (viii) *This Environmental Clearance is issued without affecting any court order / statutory other institutions as well as relevant other laws enacted by MoEF&CC, GoI, New Delhi.*
- (ix) Mining and transportation of mined material from mine site to stock yard shall be done in the day time only to avoid noise pollution in the nearby human habitation area.
- (x) No part of the mining area is in a protected or Reserve forest and it also does not fall either within a wildlife protected area or within its eco-sensitive zone.
- (xi) Project Proponent shall intimate SEIAA immediately if there is any change in their official address / E-mail / Ph. No / Cell. no etc failing which communication sent to them on old address shall be considered as delivered.

A. Specific Condition

1. The Project Proponent shall obtain all necessary clearance/ permission from all concerned departments before commencement of mining works.
2. The Environmental Clearance will be valid for mine lease period subject to a ceiling of 5 years.



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3. The project proponent before starting any activity /preparation of ground, on the leased area shall demarcate his lease hold by RCC pillars erected at the cost of lease holder after certification of the mining officer. On each pillar Geo-Coordinate and fore bearing/ back bearing shall be written with permanent paint mark as described in the mining plan. All the pillars should remain intact at same geo-coordinate. Establishment/ labeling of Benchmark at each pillars or ground control points.
4. Extraction of sand beyond annual production capacity is not permitted.
5. Semi-mechanized, preferably manual method shall be used for the River Bed Mining.
6. Extraction will be carried out up to a maximum depth of 3 meters from surface of mineral deposit and not less than one meter from the water level of the River channel whichever is earlier.
7. No mining shall be carried out in the areas prominently used by wild animals (birds and reptiles) for nesting. Restricted working hours-Sand mining operation has to be carried out between 6 am to 7 pm.
8. No mining shall be carried out in 3 meter wide strip from the river bank in a River flood plain and within flowing/live water channel.
9. To maintain the safety and stability of Riverbanks, 3 meter or 10% of the width of the River whichever is more will be left intact as "No Mining Zone".
10. No stream shall be diverted for the purpose of sand mining. No natural water course and / or water reservoirs shall be obstructed due to mining operations.
11. The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered vehicles / trucks only and the vehicle shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.
12. The stacking area of mined-out sand which shall be situated near the mining site within a fenced area from all sides to avoid being spread in the nearby areas by high winds and the



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height of stacking should not exceed 2 meter. Transportation shall be confined to day time only that is from sunrise to sunset, to avoid inconvenience to local population in anyway.

- 13. Rubbish burial shall not be done in the Rivers.
- 14. Adequate steps shall be taken to check soil erosion and control of debris flow etc. by constructing engineering structures.
- 15. Mining activity shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
- 16. The approach road from loading point upto main road shall be properly developed with proper width and geometry required for safe movement of traffic by lease holder at his own cost.
- 17. Main haulage road in the mine shall be provided with permanent water sprinklers and other roads shall be regularly wetted with water tankers fitted with sprinklers.
- 18. Transportation of the Minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The Project Proponent shall bear the cost towards the widening and strengthening of existing public road-network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.
- 19. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.

- (a) The Project Proponent shall stick to the proposal mentioned in CER and display the name of beneficiary and trainee and details of equipment provided to them. The size of sign board shall not be less than be 6x4 feet.
- (b) Expenses on Corporate Environment Responsibility shall be incurred at least in proportion of 1/5th (taking 5 year as lease period).

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- 20. Project Proponent shall appoint a Monitoring committee to monitor the replenishment study, traffic management, levels of production, river Bank erosion and maintenance of Road etc.
- 21. Project Proponent shall submit the annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 22. Regular monitoring of the flow rate of the springs and seasonal stream flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the SEIAA, Bihar, Regional office, Ranchi, Central Ground water Authority, Regional Director, Central Ground water Board, State Pollution Control Board and Central Pollution Control Board.
- 23. The project proponent shall abide by the Hon'ble Supreme Court order dated 08.01.2020 [Writ Petition 9 (s) (Civil No. (s) 114/2014]. Proposal of re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. In compliance to the direction dated 8th January, 2020 of Hon'ble Supreme Court in Writ Petitioner(s) Civil No. 114/2014, Common Cause Vs Union of India & Ors.
- 24. The individual sand ghat-miner will take appropriate measures to avoid parking of empty / loaded vehicles on nearest highway/ public roads to avoid traffic congestion.
- 25. Project Proponent will adhere to all applicable provisions of Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM – 2020) issued by Ministry of Environment, Forest and Climate Change, Government of India. In case, any ambiguity or variation between the provision of both these document arises, the provision made in "Enforcement and Monitoring Guidelines for Sand Mining – 2020" shall prevail.

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26. All specific and general conditions which are of public concern at large shall be permanently displayed at a prominent place for public along with address and contact details of authority where the violation of EC conditions can be reported.
27. Project proponent shall erect a signboard on his project site and display information regarding name of the project, No. & date of validity period of EC, annual production capacity of the mineral and other relevant information for the general public.

B. General condition

1. No stacking of sand is allowed on road side of any public road including national highways/ State highways.
2. No labour camp shall be allowed in riverbed.
3. Provision shall be made for housing labour with all necessary infrastructure and facilities (outside mining Block and river-bed) such as fuel for cooking, toilets / mobile toilets, safe drinking water, First-Aid facilities, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
4. Labour & Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers shall be undertaken periodically to observe any adverse health impact due to exposure to dust and take corrective measures, if needed.
5. The Project Proponent shall make arrangements for safe drinking water, first aid facility along With anti-venom injection, in case of emergency for the workers.
6. The project proponent shall maintain register for production and dispatch of mineral and submit periodic return (six-monthly) to the SEIAA, Bihar / Regional Office of Ministry of Environment, Forest and Climate Change, Government of India, Ranchi. If the remaining period of lease is for less than a year, the Project Proponent shall submit a monthly return of production.



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7. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle and mine plan. This should be produced before officers of Central and State Government for inspection whenever asked for.
8. Regular monitoring of ground water table shall be carried out at the upstream and depth of water available in the adjoining dug-well.
9. Monitoring of Ambient Air Quality, Water Quality & Noise Quality shall be carried out as per the Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places of loading and unloading points & transfer points to reduce all sorts of fugitive emissions.
10. The funds earmarked for environmental protection measures should be kept in a separate bank account and should not be diverted for other purpose. Year-wise expenditure should be reported to the SEIAA, Bihar.
11. The Project proponent shall provide all necessary logistic support to the authorized officer of this authority as and when required. They will facilitate and assist the authority in site inspection and monitoring.
12. All the provisions made and restrictions imposed as envisaged in the Bihar Minor Mineral Rule, shall be complied with; particularly regarding Environment Management and payment of compensation to the affected land owner(s).
13. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Bihar.
14. The Ministry / SEIAA may alter / modify the above conditions or stipulate any additional condition(s) in the interest of environment.
15. Concealing of factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal/suspension of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
16. The instruction contained herein above regarding air and noise pollution and details of mining proposals shall be displayed on Signboard in Hindi for the public information.



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17. The SEIAA may impose additional conditions in the interest of Environment & Ecology whenever it becomes necessary to do so.
18. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Sd/-

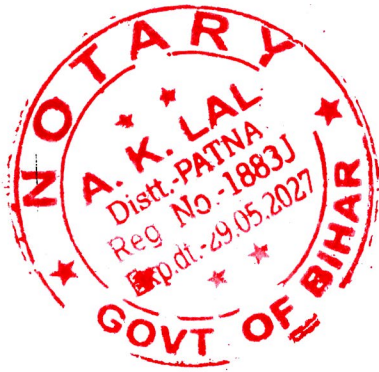
(Sudhir Kumar)
Member-Secretary
SEIAA, Bihar

Copy, through email, for information and necessary action to :-

1. The Secretary, Environment, Forest and Climate Change Deptt., Govt. of Bihar, Sinchai Bhawan, Patna - 15.
2. The Additional Chief Secretary, Mines and Geology Deptt., Govt. of Bihar, Vikas Bhawan, Patna - 15
3. The Chairman, SEAC, Bihar.
4. The Member Secretary, Bihar State Pollution Control Board, Patna-23.
5. MoEF&CC, Integrated Regional office, Ranchi, 2nd Floor, Headquarter - Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand - 834002.
6. Guard file.

S 7/7/2023

(Sudhir Kumar)
Member Secretary,
SEIAA, Bihar





Validity unknown
Digitally signed by Mr. Sudhir Kumar
Member Secretary
Date: 7/13/2023 3:30:10 PM

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), BIHAR)

To,

The owner
BABITA SINHA
Village- Khemda, P.O+P.S- Barun, Aurangabad -824112

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/BR/MIN/436702/2023 dated 27 Jul 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC23B001BR184379 |
| 2. File No. | SIA/1(a)/2089/2022 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Proposed Sand Mining Project of Area 94.88 Ha at Aurangabad Ghat 09 on Sone River of District-Aurangabad State-Bihar. |
| 7. Name of Company/Organization | BABITA SINHA |
| 8. Location of Project | BIHAR |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

(e-signed)
Mr. Sudhir Kumar
Member Secretary
SEIAA - (BIHAR)

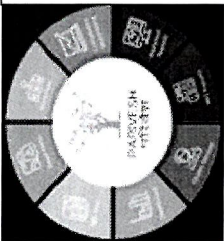
Date: 28/08/2023

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)



22

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY BIHAR

F. No.:- SIA/1(a)/2089/2022

Sub: Proposed Sand Mining Project on Sone River at "Aurangabad Sone 09" Sand Ghat, at Mauza:- Tejpura, Village:- Tejpura, Block:- Obra, District:- Aurangabad, State:- Bihar; Area:- 94.88 Ha [Total Production Capacity:- 1707840 cum per Annum] – Environmental Clearance regarding.

- Reference:-**
1. MoEF&CC ToR Proposal No. - SIA/BR/MIN/411458/2022, MoEF&CC EC Proposal No. - SIA/BR/MIN/436702/2023 & SEIAA File No.:- SIA/1(a)/2089/2022.
 2. Scrutiny fee submission dated 30-12-2022.
 3. ToR issued date 11-01-2023.
 4. Final EIA submission dated 28-07-2023.
 5. SEAC meeting held on 05-08-2023 (For EC).
 6. SEIAA meeting held on 16-08-2023 (For EC).

Sir,

This has reference to your online application for River Sand Mining by M/s **Gautam Filling Center** for Mining of **Aurangabad Sone 09** Sand Ghat on Son River of District:- Aurangabad, State:- Bihar. The details of the projects as mentioned in application are as below:-

Sl. No.	Item	Details
1.	Name of the project	Proposed Sand Mining Project on Sone River at "Aurangabad Sone 09" Sand Ghat
2.	Area of the project	94.88 Ha
3.	Proposed Production	1707840 cum per Annum
4.	Name of River	Sone River
5.	Name of Mineral	Sand
6.	Location of the Project	Mauza:- Tejpura, Village:- Tejpura, Block:- Obra, District:- Aurangabad, State:- Bihar.
7.	Latitude & Longitude	Corner 1 – 25.01679 N 84.31851 E Corner 2 – 25.02181 N 84.32604 E

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		Corner 3 – 25.01582 N 84.32899 E Corner 4 – 25.00958 N 84.31980 E Corner 5 – 25.01348 N 84.31421 E
8.	Water Requirement	Domestic Water – 1.08 KLD Dust Suppression – 5.0 KLD Green Development – 2.847 KLD Total Water Requirement – 8.927 KLD
9.	Manpower	108
10.	Project Cost of Project Site	Total Project Cost - ` 291293600/- Environment Management Plan Cost Capital Cost - ` 20.23 Lakhs Recurring Cost - ` 12.44 Lakhs

PREMISES OF THE ENVIRONMENTAL CLEARANCE

This Environmental Clearance is being issued on the premises which have been substantiated / described in detail in the format of application along with enclosed affidavits / certificates / undertakings etc. furnished therewith by the project proponent:-

- (i) Information provided, descriptions mentioned are complete, true and actual and no relevant fact has been concealed to obtain Environmental Clearance deceitfully by the project proponent.
- (ii) River Sand Mining shall not be done in rainy Season (mid June to mid October) of each calendar year.
- (iii) The Environmental Clearance holder shall take all possible precautions and safeguards for protection of Environment and control of pollution as well as road safety and mining shall be done in socially responsible manner.

Air, water, Noise pollution and visual impact due to mining operations / extraction / Transportation of mined mineral / over burden etc. shall be kept within prescribed limits in the operational area.

- (iv) Mining shall only be done after obtaining valid mining lease / permit from the competent authorities and operations shall take place only within validity period of lease / permit.

[Handwritten mark]



All the provisions made and restrictions imposed as covered in the relevant minor mineral Rule, shall be complied with, particularly regarding EMP.

- (v) *Dept. of Mines & Geology, Govt. of Bihar shall keep a strict vigil in the compliance of relevant provisions of applicable Bihar Minerals (Concession, Prevention of Illegal mining, Transportation and Storage) Rule 2019 and its amendment especially scientific execution of mining plan (as approved by they themselves) and report violations if any is found as well as action taken for the same.*
- (vi) Project Proponent shall submit (to the SEIAA, Bihar, Regional Office of MoEF&CC at Ranchi, Bihar State Pollution Control Board) six monthly compliance report with evidence of the conditions within a fortnight after the end of every six month till validity period of Environmental Clearance.
- (vii) *Environmental Clearance shall be liable to be revoked if furnished information, provided description / Certificates / Affidavits / Undertaking etc. are found false / concocted at any stage of its validity.*
- (viii) *This Environmental Clearance is issued without affecting any court order / statutory other institutions as well as relevant other laws enacted by MoEF&CC, GoI, New Delhi.*
- (ix) Mining and transportation of mined material from mine site to stock yard shall be done in the day time only to avoid noise pollution in the nearby human habitation area.
- (x) No part of the mining area is in a protected or Reserve forest and it also does not fall either within a wildlife protected area or within its eco-sensitive zone.
- (xi) Project Proponent shall intimate SEIAA immediately if there is any change in their official address / E-mail / Ph. No / Cell. no etc failing which communication sent to them on old address shall be considered as delivered.

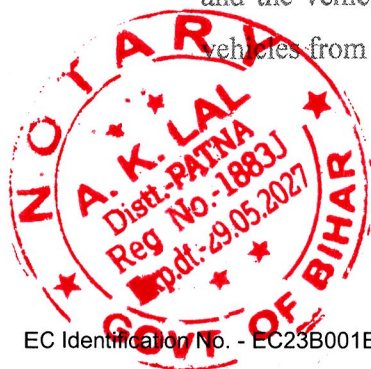
A. Specific Condition

1. The Project Proponent shall obtain all necessary clearance/ permission from all concerned departments before commencement of mining works.



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2. **The Environmental Clearance will be valid for mine lease period subject to a ceiling of 5 years.**
3. The project proponent before starting any activity /preparation of ground, on the leased area shall demarcate his lease hold by RCC pillars erected at the cost of lease holder after certification of the mining officer. On each pillar Geo-Coordinate and fore bearing/ back bearing shall be written with permanent paint mark as described in the mining plan. All the pillars should remain intact at same geo-coordinate. Establishment/ labeling of Benchmark at each pillars or ground control points.
4. Extraction of sand beyond annual production capacity is not permitted.
5. Semi-mechanized, preferably manual method shall be used for the River Bed Mining.
6. Extraction will be carried out up to a maximum depth of 3 meters from surface of mineral deposit and not less than one meter from the water level of the River channel whichever is earlier.
7. No mining shall be carried out in the areas prominently used by wild animals (birds and reptiles) for nesting. Restricted working hours-Sand mining operation has to be carried out between 6 am to 7 pm.
8. No mining shall be carried out in 3 meter wide strip from the river bank in a River flood plain and within flowing/live water channel.
9. To maintain the safety and stability of Riverbanks, 3 meter or 10% of the width of the River whichever is more will be left intact as "No Mining Zone".
10. No stream shall be diverted for the purpose of sand mining. No natural water course and / or water reservoirs shall be obstructed due to mining operations.
11. The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUCC only will be allowed to ply. The mineral transportation shall be carried out through covered vehicles / trucks only and the vehicle shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.



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12. The stacking area of mined-out sand which shall be situated near the mining site within a fenced area from all sides to avoid being spread in the nearby areas by high winds and the height of stacking should not exceed 2 meter. Transportation shall be confined to day time only that is from sunrise to sunset, to avoid inconvenience to local population in anyway.
13. Rubbish burial shall not be done in the Rivers.
14. Adequate steps shall be taken to check soil erosion and control of debris flow etc. by constructing engineering structures.
15. Mining activity shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
16. The approach road from loading point upto main road shall be properly developed with proper width and geometry required for safe movement of traffic by lease holder at his own cost.
17. Main haulage road in the mine shall be provided with permanent water sprinklers and other roads shall be regularly wetted with water tankers fitted with sprinklers.
18. Transportation of the Minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The Project Proponent shall bear the cost towards the widening and strengthening of existing public road-network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.
19. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
20. Project Proponent shall appoint a Monitoring committee to monitor the replenishment study, traffic management, levels of production, river Bank erosion and maintenance of Road etc.



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21. Project Proponent shall submit the annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
22. Regular monitoring of the flow rate of the springs and seasonal stream flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the SEIAA, Bihar, Regional office, Ranchi, Central Ground water Authority, Regional Director, Central Ground water Board, State Pollution Control Board and Central Pollution Control Board.
23. The project proponent shall abide by the Hon'ble Supreme Court order dated 08.01.2020 [Writ Petition 9 (s) (Civil No. (s) 114/2014]. Proposal of re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. In compliance to the direction dated 8th January, 2020 of Hon'ble Supreme Court in Writ Petitioner(s) Civil No. 114/2014, Common Cause Vs Union of India & Ors.
24. The individual sand ghat-miner will take appropriate measures to avoid parking of empty / loaded vehicles on nearest highway/ public roads to avoid traffic congestion.
25. Project Proponent will adhere to all applicable provisions of Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM – 2020) issued by Ministry of Environment, Forest and Climate Change, Government of India. In case, any ambiguity or variation between the provision of both these document arises, the provision made in "Enforcement and Monitoring Guidelines for Sand Mining – 2020" shall prevail.
26. All specific and general conditions which are of public concern at large shall be permanently displayed at a prominent place for public along with address and contact details of authority where the violation of EC conditions can be reported.



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27. Project proponent shall erect a signboard on his project site and display information regarding name of the project, No. & date of validity period of EC, annual production capacity of the mineral and other relevant information for the general public.

B. General condition

1. No stacking of sand is allowed on road side of any public road including national highways/ State highways.
2. No labour camp shall be allowed in riverbed.
3. Provision shall be made for housing labour with all necessary infrastructure and facilities (outside mining Block and river-bed) such as fuel for cooking, toilets / mobile toilets, safe drinking water, First-Aid facilities, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
4. Labour & Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers shall be undertaken periodically to observe any adverse health impact due to exposure to dust and take corrective measures, if needed.
5. The Project Proponent shall make arrangements for safe drinking water, first aid facility along With anti-venom injection, in case of emergency for the workers.
6. The project proponent shall maintain register for production and dispatch of mineral and submit periodic return (six-monthly) to the SEIAA, Bihar / Regional Office of Ministry of Environment, Forest and Climate Change, Government of India, Ranchi. If the remaining period of lease is for less than a year, the Project Proponent shall submit a monthly return of production.
7. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle and mine plan. This should be produced before officers of Central and State Government for inspection whenever asked



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8. Regular monitoring of ground water table shall be carried out at the upstream and depth of water available in the adjoining dug-well.
9. Monitoring of Ambient Air Quality, Water Quality & Noise Quality shall be carried out as per the Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places of loading and unloading points & transfer points to reduce all sorts of fugitive emissions.
10. The funds earmarked for environmental protection measures should be kept in a separate bank account and should not be diverted for other purpose. Year-wise expenditure should be reported to the SEIAA, Bihar.
11. The Project proponent shall provide all necessary logistic support to the authorized officer of this authority as and when required. They will facilitate and assist the authority in site inspection and monitoring.
12. All the provisions made and restrictions imposed as envisaged in the Bihar Minor Mineral Rule, shall be complied with; particularly regarding Environment Management and payment of compensation to the affected land owner(s).
13. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Bihar.
14. The Ministry / SEIAA may alter / modify the above conditions or stipulate any additional condition(s) in the interest of environment.
15. Concealing of factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal/suspension of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
16. The instruction contained herein above regarding air and noise pollution and details of mining proposals shall be displayed on Signboard in Hindi for the public information.
17. The SEIAA may impose additional conditions in the interest of Environment & Ecology whenever it becomes necessary to do so.

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18. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

C. Special Conditions

1. The proposed plantation consisting of mixture of indigenous and fast growing species of trees must be done and proper care must be taken. Plantation of a minimum of 5 feet tall plants must be done in the 1st year of lease period and properly maintained till the validity of Environmental Clearance.
2. The Project Proponent shall execute and conduct measurable CER activities like facilities for drinking water supply, infrastructure creation solar power, Rain Water Harvesting, Solid Waste Management Facilities, sanitation, essential furnitures for the local government schools and Anganwadi Kendra. A display board must be placed for the information to the public (with intimation to the concerned District Magistrate and the concerned district level officers of the concerned departments).

Sd/-

(Sudhir Kumar)
Member-Secretary
SEIAA, Bihar

Copy, through email, for information and necessary action to :-

1. The Secretary, Environment, Forest and Climate Change Deptt., Govt. of Bihar, Sinchai Bhawan, Patna - 15.
2. The Additional Chief Secretary, Mines and Geology Deptt., Govt. of Bihar, Vikas Bhawan, Patna - 15
3. The Chairman, SEAC, Bihar.
4. The Member Secretary, Bihar State Pollution Control Board, Patna-23.
5. The Director, Mines and Geology Deptt., Govt. of Bihar, Vikas Bhawan, Patna - 15
6. MoEF&CC, Integrated Regional Office, Ranchi, 2nd Floor, Headquarter - Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand - 834002.
7. Guard file.

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(Sudhir Kumar)
Member Secretary,
SEIAA, Bihar



Validity unknown

Digitally signed by Mr. Sudhir Kumar
Member Secretary
Date: 8/28/2023 12:41:40 PM
Page 10 of 10

31

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), BIHAR)

To,

The owner
BABITA SINHA
Village- Khemda, P.O+P.S- Barun, Aurangabad -824112

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/BR/MIN/430526/2023 dated 24 May 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC23B001BR192726 |
| 2. File No. | SIA/1(a)/2052/2022 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Sand Mining Project on Sone River at Aurangabad Ghat 21, of District - Aurangabad, State-Bihar. |
| 7. Name of Company/Organization | BABITA SINHA |
| 8. Location of Project | BIHAR |
| 9. TOR Date | N/A |

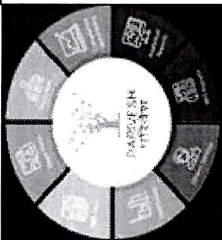
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 13/07/2023

(e-signed)
Mr. Sudhir Kumar
Member Secretary
SEIAA - (BIHAR)

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, BIHAR

F. No.:- SIA/1(a)/2052/2022

Sub: Proposed Sand Mining Project on Son River at "Aurangabad Son 21" Sand Ghat, at Village + P.O. + P.S.:- Gothauli, Block:- Barun, District:- Aurangabad, State:- Bihar; Area:- 87.92 Ha [Total Production Capacity:- 15,82,560 cum per Annum] – Environmental Clearance regarding.

- Reference:-**
1. MoEF&CC ToR Proposal No. - SIA/BR/MIN/408007/2022, MoEF&CC EC Proposal No. - SIA/BR/MIN/430526/2023 & SEIAA File No.:- SIA/1(a)/2052/2022.
 2. Scrutiny fee submission dated 02-12-2022.
 3. ToR issued date 11-01-2023.
 4. Final EIA submission dated 29-05-2023.
 5. SEAC meeting held on 10-06-2023 (For EC).
 6. SEIAA meeting held on 01-07-2023 (For EC).

Sir,

This has reference to your online application for River Sand Mining by M/s **Gautam Filling Centre** for Mining of **Aurangabad Son 21** Sand Ghat on Son River of District:- Aurangabad, State:- Bihar. The details of the projects as mentioned in application are as below:-

Sl. No.	Item	Details
1.	Name of the project	Proposed Sand Mining Project on Son River at "Aurangabad Son 21" Sand Ghat
2.	Area of the project	87.92 Ha
3.	Proposed Production	1582560 cum per Annum
4.	Name of River	Sone River
5.	Name of Mineral	Sand
6.	Location of the Project	Thana No.:- 56, Khata No.:- 59, Khasra No.- 809, 810, 811, 812, 813, & 814. Village + P.O. + P.S.:- Gothauli, Block:- Barun, District:- Aurangabad, State:- Bihar.
7.	Latitude & Longitude	Corner 1 - 24° 55' 49.1520" N 84° 14' 31.0560" E Corner 2 - 24° 55' 23.2680" N 84° 15' 03.0600" E Corner 3 - 24° 55' 16.5720" N 84° 14' 56.9400" E Corner 4 - 24° 55' 17.1480" N 84° 14' 46.3560" E Corner 5 - 24° 55' 13.0080" N 84° 14' 33.2160" E



b

		Corner 6 - 24° 55' 26.6520" N 84° 14' 09.8160" E Corner 7 - 24° 55' 39.2880" N 84° 14' 20.3280" E
8.	Water Requirement	Domestic Water – 01 KLD Dust Suppression – 05 KLD Green Development – 2.64 KLD Total Water Requirement – 8.64 KLD
9.	Manpower	99
10.	Project Cost of Project Site	Total Project Cost - 2692.224 Lakhs Environment Management Plan Cost Capital Cost - 18.85 Lakhs Recurring Cost - 14.44 Lakhs

PREMISES OF THE ENVIRONMENTAL CLEARANCE

This Environmental Clearance is being issued on the premises which have been substantiated / described in detail in the format of application along with enclosed affidavits / certificates / undertakings etc. furnished therewith by the project proponent:-

- (i) Information provided, descriptions mentioned are complete, true and actual and no relevant fact has been concealed to obtain Environmental Clearance deceitfully by the project proponent.
- (ii) River Sand Mining shall not be done in rainy Season (mid June to mid October) of each calendar year.
- (iii) The Environmental Clearance holder shall take all possible precautions and safeguards for protection of Environment and control of pollution as well as road safety and mining shall be done in socially responsible manner.

Air, water, Noise pollution and visual impact due to mining operations / extraction / Transportation of mined mineral / over burden etc. shall be kept within prescribed limits in the operational area.

- (iv) Mining shall only be done after obtaining valid mining lease / permit from the competent authorities and operations shall take place only within validity period of lease / permit.

All the provisions made and restrictions imposed as covered in the relevant minor mineral Rule, shall be complied with, particularly regarding EMP.

Dept. of Mines & Geology, Govt. of Bihar shall keep a strict vigil in the compliance of relevant provisions of applicable Bihar Minerals (Concession, Prevention of Illegal mining, Transportation and Storage) Rule 2019 and its amendment especially scientific examination of mining plan (as approved by they themselves) and report violations if any is found as well as action taken for the same.



B

- (vi) Project Proponent shall submit (to the SEIAA, Bihar, Regional Office of MoEF&CC at Ranchi, Bihar State Pollution Control Board) six monthly compliance report with evidence of the conditions within a fortnight after the end of every six month till validity period of Environmental Clearance.
- (vii) *Environmental Clearance shall be liable to be revoked if furnished information, provided description / Certificates / Affidavits / Undertaking etc. are found false / concocted at any stage of its validity.*
- (viii) *This Environmental Clearance is issued without affecting any court order / statutory other institutions as well as relevant other laws enacted by MoEF&CC, GoI, New Delhi.*
- (ix) Mining and transportation of mined material from mine site to stock yard shall be done in the day time only to avoid noise pollution in the nearby human habitation area.
- (x) No part of the mining area is in a protected or Reserve forest and it also does not fall either within a wildlife protected area or within its eco-sensitive zone.
- (xi) Project Proponent shall intimate SEIAA immediately if there is any change in their official address / E-mail / Ph. No / Cell. no etc failing which communication sent to them on old address shall be considered as delivered.

A. Specific Condition

1. The Project Proponent shall obtain all necessary clearance/ permission from all concerned departments before commencement of mining works.
 2. The Environmental Clearance will be valid for mine lease period subject to a ceiling of 5 years.
 3. The project proponent before starting any activity /preparation of ground, on the leased area shall demarcate his lease hold by RCC pillars erected at the cost of lease holder after certification of the mining officer. On each pillar Geo-Coordinate and fore bearing/ back bearing shall be written with permanent paint mark as described in the mining plan. All the pillars should remain intact at same geo-coordinate. Establishment/ labeling of Benchmark at each pillars or ground control points.
 4. Extraction of sand beyond annual production capacity is not permitted.
- Handi-mechanized, preferably manual method shall be used for the River Bed Mining.



6

6. Extraction will be carried out up to a maximum depth of 3 meters from surface of mineral deposit and not less than one meter from the water level of the River channel whichever is earlier.
7. No mining shall be carried out in the areas prominently used by wild animals (birds and reptiles) for nesting. Restricted working hours-Sand mining operation has to be carried out between 6 am to 7 pm.
8. No mining shall be carried out in 3 meter wide strip from the river bank in a River flood plain and within flowing/live water channel.
9. To maintain the safety and stability of Riverbanks, 3 meter or 10% of the width of the River whichever is more will be left intact as "No Mining Zone".
10. No stream shall be diverted for the purpose of sand mining. No natural water course and / or water reservoirs shall be obstructed due to mining operations.
11. The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered vehicles / trucks only and the vehicle shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.
12. The stacking area of mined-out sand which shall be situated near the mining site within a fenced area from all sides to avoid being spread in the nearby areas by high winds and the height of stacking should not exceed 2 meter. Transportation shall be confined to day time only that is from sunrise to sunset, to avoid inconvenience to local population in anyway.
13. Rubbish burial shall not be done in the Rivers.
14. Adequate steps shall be taken to check soil erosion and control of debris flow etc. by constructing engineering structures.
15. Mining activity shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
16. The approach road from loading point upto main road shall be properly developed with proper width and geometry required for safe movement of traffic by lease holder at his own cost.



B

- 17. Main haulage road in the mine shall be provided with permanent water sprinklers and other roads shall be regularly wetted with water tankers fitted with sprinklers.
- 18. Transportation of the Minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The Project Proponent shall bear the cost towards the widening and strengthening of existing public road-network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.
- 19. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 - (a) The Project Proponent shall stick to the proposal mentioned in CER and display the name of beneficiary and trainee and details of equipment provided to them. The size of sign board shall not be less than be 6x4 feet.
 - (b) Expenses on Corporate Environment Responsibility shall be incurred at least in proportion of 1/5th (taking 5 year as lease period).
- 20. Project Proponent shall appoint a Monitoring committee to monitor the replenishment study, traffic management, levels of production, river Bank erosion and maintenance of Road etc.
- 21. Project Proponent shall submit the annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 22. Regular monitoring of the flow rate of the springs and seasonal stream flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the SEIAA, Bihar, Regional office, Ranchi, Central Ground water Authority, Regional Director, Central Ground water Board, State Pollution Control Board and Central Pollution Control Board.



The project proponent shall abide by the Hon'ble Supreme Court order dated 08.01.2020 Writ Petition 9 (s) (Civil No. (s) 114/2014]. Proposal of re-grassing the mining area and any

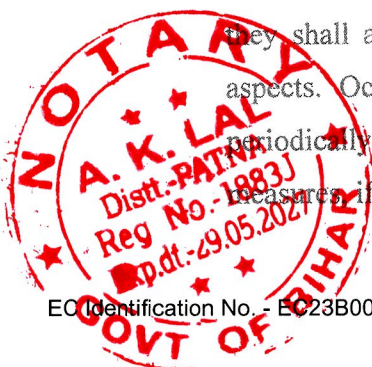
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other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. In compliance to the direction dated 8th January, 2020 of Hon'ble Supreme Court in Writ Petitioner(s) Civil No. 114/2014, Common Cause Vs Union of India & Ors.

24. The individual sand ghat-miner will take appropriate measures to avoid parking of empty / loaded vehicles on nearest highway/ public roads to avoid traffic congestion.
25. Project Proponent will adhere to all applicable provisions of Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM – 2020) issued by Ministry of Environment, Forest and Climate Change, Government of India. In case, any ambiguity or variation between the provision of both these document arises, the provision made in "Enforcement and Monitoring Guidelines for Sand Mining – 2020" shall prevail.
26. All specific and general conditions which are of public concern at large shall be permanently displayed at a prominent place for public along with address and contact details of authority where the violation of EC conditions can be reported.
27. Project proponent shall erect a signboard on his project site and display information regarding name of the project, No. & date of validity period of EC, annual production capacity of the mineral and other relevant information for the general public.

B. General condition

1. No stacking of sand is allowed on road side of any public road including national highways/ State highways.
2. No labour camp shall be allowed in riverbed.
3. Provision shall be made for housing labour with all necessary infrastructure and facilities (outside mining Block and river-bed) such as fuel for cooking, toilets / mobile toilets, safe drinking water, First-Aid facilities, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
4. Labour & Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers shall be undertaken periodically to observe any adverse health impact due to exposure to dust and take corrective measures if needed.



5. The Project Proponent shall make arrangements for safe drinking water, first aid facility along With anti-venom injection, in case of emergency for the workers.
6. The project proponent shall maintain register for production and dispatch of mineral and submit periodic return (six-monthly) to the SEIAA, Bihar / Regional Office of Ministry of Environment, Forest and Climate Change, Government of India, Ranchi. If the remaining period of lease is for less than a year, the Project Proponent shall submit a monthly return of production.
7. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle and mine plan. This should be produced before officers of Central and State Government for inspection whenever asked for.
8. Regular monitoring of ground water table shall be carried out at the upstream and depth of water available in the adjoining dug-well.
9. Monitoring of Ambient Air Quality, Water Quality & Noise Quality shall be carried out as per the Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places of loading and unloading points & transfer points to reduce all sorts of fugitive emissions.
10. The funds earmarked for environmental protection measures should be kept in a separate bank account and should not be diverted for other purpose. Year-wise expenditure should be reported to the SEIAA, Bihar.
11. The Project proponent shall provide all necessary logistic support to the authorized officer of this authority as and when required. They will facilitate and assist the authority in site inspection and monitoring.
12. All the provisions made and restrictions imposed as envisaged in the Bihar Minor Mineral Rule, shall be complied with; particularly regarding Environment Management and payment of compensation to the affected land owner(s).
13. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Bihar.
14. The Ministry / SEIAA may alter / modify the above conditions or stipulate any additional condition(s) in the interest of environment.



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15. Concealing of factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal/suspension of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
16. The instruction contained herein above regarding air and noise pollution and details of mining proposals shall be displayed on Signboard in Hindi for the public information.
17. The SEIAA may impose additional conditions in the interest of Environment & Ecology whenever it becomes necessary to do so.
18. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Sd/-
 (Sudhir Kumar)
 Member-Secretary
 SEIAA, Bihar

Copy, through email, for information and necessary action to :-

1. The Secretary, Environment, Forest and Climate Change Deptt., Govt. of Bihar, Sinchai Bhawan, Patna - 15.
2. The Additional Chief Secretary, Mines and Geology Deptt., Govt. of Bihar, Vikas Bhawan, Patna - 15
3. The Chairman, SEAC, Bihar.
4. The Member Secretary, Bihar State Pollution Control Board, Patna-23.
5. MoEF&CC, Integrated Regional office, Ranchi, 2nd Floor, Headquarter - Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand - 834002.
6. Guard file.



7/13/2023
 (Sudhir Kumar)
 Member Secretary,
 SEIAA, Bihar

Validity unknown

Digitally signed by Mr. Sudhir Kumar
 Member Secretary
 Date: 7/13/2023 3:35:16 PM